

promotional measures have been initiated by the State Government for setting up of such industries in Agra, which include provision of training facilities in entrepreneurship, reservation of plots in industrial area at Sikandara for Electronic Industry, exemption from power cuts, etc. Apart from schemes registered under the delicensed/exempted category, three letters of intent have been granted since 1986 for setting up new undertakings at Agra for manufacture of PCA Tubes for Burners (for sodium vapour lamps), Digital Multiplexing Equipment, etc. These are under various stages of implementation.

[English]

Allocation of Funds to Orissa

494. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether while finalising the annual plan of Orissa for the year 1991-92, the Planning Commission had also approved a special allocation of Rs. 150 crores for the State to be provided during the current financial year;

(b) whether this amount has since been given to Orissa, if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) No, Sir.

(c) Special provision made as plan loan, vide suggestion of the Ninth Finance Commission was subject to approval of the Finance Ministry. This has not materialised due to the resource constraint of the Centre.

Bonus Bonanza to Personal Staff of Ministers

495. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that most Ministers in the former caretaker Government gave a bonus bonanza to their personal staff prior to leaving office as a token of gratitude for their four month help, as reported in the Calcutta 'Business Standard' dated April 22, 1991;

(b) if so, the total amount thus given as parting gift, Minister-wise and the particulars of these beneficiaries; and

(c) whether the Ministry of Finance was consulted before the payment of such bonus; if so, their reaction thereto and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) There is no scheme for payment of Bonus Bonanza to Central Govt. servants by the Ministers of any Ministry/Department. However, for work of occasional and intermittent nature Govt. servants can be paid honorarium subject to certain conditions prescribed by the Govt. Ministries/Departments have been delegated powers vide Orders dated 23-12-1985. They are not required to obtain the approval of Ministry of Finance if the amount of honorarium to be sanctioned falls within the delegated powers. Information regarding the amount of honorarium paid to various categories of staff in the Office of the Ministers in the previous Govt. will be collected and laid on the table of the House.